

Annexure-3

Name of the corporate debtor Vrundavan Ceramic Pvt. Ltd.
Date of commencement of CIRP: 27.09.2024
List of creditors as on 01.07.2026

List of secured financial creditors (other than financial creditors belonging to any class of creditors)

S No.	Name of Creditor	Details of claim				Total Amount Claimed	Details of claim				Amount of claim admitted*	Nature of Claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in COC/SCC	Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification
		Date of receipt	Amount Principal claimed	Amount Interest claimed	Other Claimed amount															
1	State Bank of India	10-02-2020	20,35,52,898	7,86,95,238	2,01,08,932	30,23,57,068	30,23,57,068	Secured FC	30,23,57,068	Yes	No	75.35	Nil	Nil	-	Nil				
	Total		20,35,52,898	7,86,95,238	2,01,08,932	30,23,57,068	30,23,57,068													

Notes:

1. Pursuant to the IBBI (Liquidation Process) (Fourth Amendment) Regulations, 2026, notified vide Press Release No. IBBI/PR/2026/11 dated 04 June 2026, claims which were submitted, verified and admitted during the Corporate Insolvency Resolution Process ("CIRP") are required to be carried forward into liquidation and are not required to be filed afresh or re-verified by the Liquidator.

2. The stakeholders had submitted their claims during CIRP and such claims were duly verified and admitted by the Resolution Professional. However, no fresh claims were filed by these stakeholders during liquidation. Accordingly, pursuant to the aforesaid amendment, the claims admitted during CIRP have been carried forward and admitted by the Liquidator for the same admitted amount, without requiring fresh submission or re-verification:

Place New Delhi
Date 01.07.2026